

R E V I S E D

ITEM NO.5

COURT NO.7

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 660/2024

JAMIAT ULEMA I HIND

Petitioner(s)

VERSUS

NATIONAL COMMISSION FOR PROTECTION
OF CHILD RIGHTS & ORS.

Respondent(s)

[ONLY IA NO. 73985/25 IS LISTED UNDER THIS ITEM]
IA No. 73985/2025 - APPROPRIATE ORDERS/DIRECTIONS

Date : 14-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDALFor Petitioner(s) Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Ibad Mushtaq, Adv.
Ms. Akanksha Rai, Adv.
Ms. Gurneet Kaur, Adv.For Respondent(s) Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Dhruv Yadav, Adv.Mr. Ankit Roy, AOR
Ms. Nimisha Menon, Adv.
Ms. Divyangi Gupta, Adv.Mr. Abhimanyu Tewari, AOR
Ms. Eliza Barr, Adv.Mr. Manish Kumar, AOR
Mr. Kumar Saurav, Adv.Ms. Ankita Sharma, AOR
Mr. Arjun D Singh, Adv.

Mr. Subodh S. Patil, AOR

Ms. Swati Ghildiyal, AOR

Ms. Sugandha Anand, AOR

Mr. D. L. Chidananda, AOR

Mr. Pukhrambam Ramesh Kumar, AOR

Mr. Karun Sharma, Adv.

Ms. Anupama Ngangom, Adv.

Ms. Rajkumari Divyasana, Adv.

Ms. K. Enatoli Sema, AOR

Mr. Amit Kumar Singh, Adv.

Ms. Chubalemla Chang, Adv.

Mr. Prang Newmai, Adv.

Mr. Sameer Abhyankar, AOR

Ms. Ripul Swati Kumari, Adv.

Mr. Krishna Rastogi, Adv.

Ms. Yachna Sharma, Adv.

Ms. Mrinal Mazumdar, Adv.

Mr. Tadimalla Bhaskar Gowtham, Adv.

Mr. Shreekant Neelappa Terdal, AOR

Ms. Indira Bhakar, Adv.

Mr. Aravindh S., AOR

Mr. Aman Gautam, Adv.

Mr. Aadithya Aravindh, Adv.

Mr. M.R. Shamshad, Sr. Adv.

Mr. Mohd. Noorullah, Adv.

Mr. Syed Mehdi Imam, AOR

Mr. S. Murlidhar, Sr. Adv.

Mr. Syed Ahmed Saud, Adv.

Mr. Mohd. Parvez Dabas, Adv.

Mr. Uzmi Jameel Husain, Adv.

Mr. Daanish Ahmed Syed, Adv.

Mr. Aqib Baig, Adv.

Mr. Seemab Qayyum, Adv.

Mr. Mohd. Shahib, Adv.

For M/S. Shakil Ahmad Syed, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No.122055/2025, I.A. D. No.122054/2025 and IA

No.122057/2025 are taken on Board.

IA NO. 73985/2025, IA No.122055/2025, I.A. D. No.122054/2025 and IA No.122057/2025:

For the reasons stated in the applications, we are not inclined to entertain the same. The applications stand disposed of giving liberty to the applicant(s) to accord remedy before the appropriate forum, in accordance with law.

Though the very same order will apply to the main Writ Petition, in view of the inconvenience expressed by the learned counsel appearing for the petitioner(s), list the matter after the ensuing partial Court working days.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR

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S U P R E M E C O U R T O F I N D I A
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Writ Petition(s)(Civil) No(s). 660/2024

JAMIAT ULEMA I HIND

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CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Fuzail Ahmad Ayyubi, AOR
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Ms. Gurneet Kaur, Adv.

For Respondent(s) Mr. Shuvodeep Roy, AOR
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Mr. Daanish Ahmed Syed, Adv.

Mr. Aqib Baig, Adv.

Mr. Seemab Qayyum, Adv.

Mr. Mohd. Shahib, Adv.

For M/S. Shakil Ahmad Syed, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA NO. 73985/2025:

For the reasons stated in the application, we are not inclined to entertain the same. The application stands disposed of

giving liberty to the applicant(s) to accord remedy before the appropriate forum, in accordance with law.

Though the very same order will apply to the main Writ Petition, in view of the inconvenience expressed by the learned counsel appearing for the petitioner(s), list the matter after the ensuing partial Court working days.

(SWETA BALODI)
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(POONAM VAID)
ASSISTANT REGISTRAR